

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

CP (IB) No. 311/95/HDB/2022

AND

IA (IBC) 738/2024 in CP (IB) No. 311/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

AND

Shri. T Subbarami Reddy (Gayatri Projects Limited)

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 738/2024

Learned Counsel Ms Aishwarya, for Financial Creditor present through Video Conference.

learned counsel Mr Narendra Naik, for the Personal Guarantor present through Video Conference.

Learned Counsel Mr Srinivas Gowda, for Resolution Professional present physically.

Mr Harish Kant Kaushik, Resolution Professional present through Video Conference.

Heard the Resolution Professional. Resolution Professional has explained the reasons for not filing the report and according to him he in fact filed his report on 23.01.2024 however there were certain office objections raised and for complying them he took time which resulted in delay. We find bonafides in the representation of the Resolution Professional and satisfied with the representation.

In the light of the submissions that the proceedings against very same Personal Guarantors are under way before the Bench-II, Hyderabad. For consideration, call on 07.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)